

**BEFORE THE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI**

**ORIGINAL APPLICATION NO. 274 OF 2022**

**IN THE MATTER OF:**

PREM AGGARWAL & ORS

.....Petitioner

Versus

GOVT. OF NCT OF DELHI & ORS .

.....Respondent

**I N D E X**

<b>Sl. No.</b>	<b>Description</b>	<b>Page(s)</b>
1.	Response/Undertaking on behalf of the Respondent No.10, Ghaziabad Development Authority in the matter of prem Aggarwal & Ors V. Government of NCT of Delhi & Ors O.A.274 of 2022	1 - 5
2.		

Filed No.11.10.2025

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## BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH, NEW DELHI

Original Application No. 274/2022

IN THE MATTER OF:

Prem Aggarwal &amp; Ors.

.....Applicants

Versus

Government of NCT of Delhi &amp; Ors.

...Respondents

**RESPONSE/UNDERTAKING ON BEHALF OF THE RESPONDENT  
NO.10, GHAZIABAD DEVELOPMENT AUTHORITY IN THE  
MATTER OF PREM AGGARWAL & ORS V. GOVERNMENT OF  
NCT OF DELHI & ORS O.A. 274 OF 2022.**

**MOST RESPECTULLY SHOWETH:-**

- 1) That the present response/undertaking is being filed on behalf of the Respondent No. 10, Ghaziabad Development Authority in the present Original Application No. 274 OF 2022 titled as PREM AGGARWAL & ORS V. GOVERNMENT OF NCT OF DELHI & ORS (hereinafter referred to as 'the present matter') pending for adjudication before the Hon'ble National

  
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सहायक अभियन्ता  
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Green Tribunal, Principal Bench, New Delhi

(hereinafter referred to as 'the Hon'ble Tribunal')

2) That the Respondent No.10, Ghaziabad Development Authority (hereinafter referred to as 'the Respondent No.10') is created under Section-4 of Urban Planning and Development Act, 1973 by Government Order no. 738(1)-37-2-47-DA76, Lucknow dated 9th March 1977. The primary objectives of the Authority are preparation of Master Plan for Planned Urban Development, development & control as per Master Plan, Acquisition of Land and Management for Housing and Urban Development, Construction Housing and Development, provision of Physical and Social Infrastructure.

3) That all the units fall within the limit of the municipal corporation/ Nagar Nigam Ghaziabad or Uttar Pradesh Industrial Development Authority area. None of the units falls under any scheme of the Ghaziabad Development Authority. Therefore, no action is required by the Ghaziabad Development Authority.

  
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सहायक अभियन्ता  
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- 4) The municipal corporation/ Nagar Nigam Ghaziabad has taken over the sewage treatment plant (STP) from Ghaziabad Development Authority (GDA). The municipal corporation/ Nagar Nigam Ghaziabad is involved in the operations and maintenance of these treatment plants. Hence, the matter is not related to the Ghaziabad Development Authority.
- 5) That the matter is related to the Delhi Jal Board, U.P Jal Board and the municipal corporation/ Nagar Nigam Ghaziabad. Therefore, no action is required by the Ghaziabad Development Authority.

  
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सहायक अभियन्ता  
जी0 डी0 ए0  
  
SIDDHARTH SENGAR  
Advocate  
Supreme Court of India  
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...Respondents



## AFFIDAVIT

I, **SHRI AVTAR ROYAL** S/o **Lal MATA DEEN** aged about **62** years, presently posted as **A.E.** Ghaziabad Development Authority, Ghaziabad U.P. presently do hereby solemnly affirm and declare as under:-

1. That I am **Asistant Engineer**, Ghaziabad Development Authority, Ghaziabad U.P. in the captioned matter. I am well conversant with the facts and circumstances of the case and as such am competent to swear the present affidavit.
2. That the contents of the instant response/undertaking have been read over to me, I fully understand and comprehend the contents thereof. I say that the facts stated therein are true and correct to the best of my knowledge and belief.

  
DEPONENT

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सहायक अभियन्ता  
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**VERIFICATION**

Verified at .....o this .....day of september,2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

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अभिप्रेता  
जा० बी० ए०  
DEPONENT



35  
Date..... 6.10.25 ..... Affidavit/Declare  
of Sh. Avra Rajal  
R/o. Mtr Green  
R/o. ... ..  
Identified by/Through Self on Basis on  
Documents with him.....  
ATTESTED  
MANJEET SINGH  
Notary Ghaziabad (U.P.)